

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH - COURT NO. I

Appeal No. E/61270/2018 -[SM]

(Arising out of Order-in-Appeal No. LUD-EXCUS-001-APP-685-18 dated 16.03.2018 passed by the Commissioner (Appeals), Ludhiana)

M/s Ajay Adwani Prop

(M/s Shraddha Traders, narmada Para, station Road,
Raipur, Chattisgarh)

.....Appellant

VERSUS

**Commissioner of Central Excise & S.T.
Jalandhar**

(HQRS at F-Block, Rishi Nagar, Ludhiana, Punjab)

.....Respondent

APPEARANCE:

Shri Poojan Malhotra, Advocate for the Appellant

Shri G.M. Sharma, Authorised Representative for the Respondent

CORAM: HON'BLE MR. ASHOK JINDAL, MEMBER (JUDICIAL)

FINAL ORDER NO.

60490 of 2019

DATE OF HEARING: 08.05.2019

DATE OF DECISION: 08.05.2019

PER ASHOK JINDAL:

The Ld. Counsel for the appellant has prayed for withdrawal of appeal. The request of the Ld. Counsel of the appellant has been accepted. Accordingly, the appeal is dismissed as withdrawn.

(Dictated and pronounced in the open court)

**(ASHOK JINDAL)
MEMEBR (JUDICIAL)**